

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:3711
ANSWERED ON:19.12.2005
SEGREGATION OF SALEM UNIT FROM BSCL
Bellarmin Shri A.V.

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government proposes to segregate the Salem Unit of Burn Standard Company Limited (BSCL);
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the staff of Salem unit have been paid arrears arising out of implementations of 1992 and 1997 Pay Scale Revisions;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES AND MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF WATER RESOURCES (SHRI SONTOSH MOHAN DEV)

(a) & (b): No Sir. BSCL has already been referred to BIFR and therefore, segregation of Salem Unit from BSCL by the Government of India is not possible.

(c) to (e): The pay revision with effect from 1.1.1992 for Executives of BSCL was implemented from the prospective date w.e.f. 1.1.2000 with the stipulation that arrears covering period 1.1.1992 to 31.12.1999 will be paid through internal generation of the company. Since the company is yet to generate surplus funds, it is not in a position to pay arrears on account of implementation of 1992 and 1997 pay scale revision.